

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 3796/2018
M.A No. 4259/2018 and M.A No. 4260/2018**

This the 8th day of October, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Puran Chandra,
Executive Engineer (QS&C), Group 'A',
Aged about 62 years,
S/o. Late Sh. Pitamber Upadhyay,
R/o. H. No. A-4/4, Bhumia Vihar,
PL A-4, Gas Godam Road, Kusum Khera, Haldwani,
Distt. Nanital, U.K-263139.
2. Murari Lal,
Executive Engineer (QS&C), Group 'A',
Aged about 63 years,
S/o. Late Sh. Raghuver Dayal Gupta,
R/o. H. No. 674, Street No. 12,
Vijay Park Extn, Dehradun-1, U.K.
3. Ram Goptal,
Executive Engineer (QS&C), Group 'A',
Aged about 63 years,
S/o. Late Sh. Saroo,
R/o. H. No. 105, Sangam Vihar Avas Vikas,
Jhansi, U.P.-284 003.Applicants

(By Advocate : Mr. M. K. Bhardwaj)

Versus

1. Union of India & Ors.
Through its Secretary,
Ministry of Defence, South Block, New Delhi.
2. The Engineer-in-Chief,
Army Headquarter, Kashmir House,
Rajaji Marg, New Delhi.
3. The Director General (Pers.),
MES, Army Headquarter, Kashmir House,
Rajaji Marg, New Delhi.

4. The Secretary,
Union Public Service Commission,
Shahjahan Road, New Delhi.

5. The CRO,
C/o. CRO Officers, PIN-900 106
C/o. Kabul Line,
Delhi Cantt.-110 010. ...Respondents

(By Advocate : Mr. Y. P. Singh)

O R D E R (O R A L)

Justice L. Narasimha Reddy, Chairman :

The applicants retired as Executive Engineers from the Military Engineering Services (M.E.S.), under the Ministry of Defence. Their grievance is that though they have completed 30 years of service, they have not been extended the benefit of 3rd Financial Upgradation. Instances of such benefit having been conferred upon persons who are said to be similarly situated as the applicants, are furnished. Representation submitted by them on 01.05.2018 has been forwarded by the Office of the Directorate General to the concerned Ministry. Grievance of the applicants is that so far no action has been taken on their representation.

2. Heard Mr. M. K. Bhardwaj, learned counsel for applicant and Mr. Y. P. Singh, learned counsel for respondents.

3. The limited grievance of the applicants, as presented in this O.A is that, various representations submitted by them, the latest being the one dated 01.05.2018 has not been disposed of as yet. The question as to whether the applicants are entitled to any financial upgradation needs to be verified by the concerned authority. The applicants have already retired from service and an early action on this aspect would avoid further complications in the context of fixation of pension etc.

4. We, therefore, dispose of the O.A with a direction to the respondents to pass appropriate orders in the representation dated 01.05.2018 submitted by the applicants and forwarded by the Director General, within a period of three weeks from the date of receipt of a certified copy of this order. There shall be no order as to costs.

5. M.As filed in the O.A shall also stand disposed of.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/Mbt/